Action Taken

The matter was investigated by the NLM who found certain irregularities. The report has been sent to State Government of Uttar Pradesh on 21/7/2011.

(b) A complaint was received from Shri Bhopal *alias* Kalva, Gram Panchayat-Ghakrauli, Block-Jahangirabad, District-Bulandshahar, Uttar Pradesh regarding irregularities in the implementation of IAY by allotting the IAY houses to non-eligible persons.

Action Taken

The complaint has been forwarded to the State Government of Uttar Pradesh on 24/2/2011 to enquire into the matter and taking necessary action as per IAY guidelines.

4. Assam

(a) A complaint was received on 2911/2010 from Shri Asab Uddinn, Village & Post-Bazarghat, District-Karimganj, Assam leveling allegation of forgery in the allotment IAY house.

Action Taken

The complaint has been sent to State Government of Assam on 17/2/2011 to inquire into the matter and taking necessary action as per IAY guidelines.

Newly revised wage rates under MGNREGS

- 302. DR. JANARDHAN WAGHMARE: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether the Central Government has revised the wages of labourers under the Mahatma Gandhi National Rural Employment Guarantee Scheme, (MGNREGS);
 - (b) if so, the details thereof;
- (c) whether Government is aware that the revised rates are less than the minimum agricultural wage rates in some States; and

(d) if so, the details thereof and the corrective measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir.

(b) to (d) In accordance with Section 6(1) of the Act, the Government has revised the wages for unskilled manual workers in respect of all States and Union Territories under Mahatma Gandhi NREGA, by indexing the notified wage rate to the Consumer Price Index for Agricultural Labour (CPIAL). In 26 States/UTs, the revised wage rate under MGNREGA is more than the minimum agricultural wage rate of the State/UTs, in one UT, both are at par and in 7 States, the revised wage rate under MGNREGA is less than their minimum agricultural wage rate. State-wise details of revised rates and also the minimum agricultural wage rates are given in the Statement.

Statement

State-wise details of revised rates and minimum agricultural wage rates

SI.	Name of	Revised Wage	States' Minimum
No.	State/Districts	Rate (from 1st January, 2011	Agricultural wage
		or date of actual payment which-	rate
		ever is later)	
1	2	3	4
1	Assam	Rs. 130.00	.8 7
2	Andhra Pradesh	Rs. 121.00	125
3	Bihar	Rs. 120.00	109
4	Gujarat	Rs. 124.00	100
5	Himachal Pradesh	Non-scheduled Areas-Rs. 120.00	110
		Scheduled Areas-Rs. 150.00	
6	Jammu & Kashmir	Rs. 121.00	710
7	Madhya Pradesh	Rs. 122.00	110,
8	Orissa	Rs. 125.00	90

1	2	3	4
9	Rajasthan	Rs. 119.00	135
10	Sikkim	Rs. 118.00	100
11	Uttar Pradesh	Rs. 120.00	100
12	West Bengal	Rs. 130.00	96
13	Jharkhand	Rs. 120.00	iii
14	Uttaranchal	Rs. 120:00	114
15	Haryana	Rs. 179.00	167
16	Chhattisgarh	Rs. 122.00	105
17	Kerala	Rs. 150.00	200
18	Tamil Nadu	Rs. 119.00	85-100
19	Maharashtra	Rs. 127.00	110 - 120
20	Karnataka	Rs. 125.00	134
21	Tripura	Rs. 118.00	100
22	Manipur	Rs. 126.00	81
23	Meghalaya	Rs. 117.00	100
24	Mizoram	Rs. 129.00	132
25	Nagaland	Rs. 118.00	80
26	Goa	Rs. 138.00	157
27	Punjab		143
	Hoshiarpur, Jalandhar	Rs. 124.00	
	Nawanshar	Rs. 124.00	
	Amritsar	Rs. 130.00	
28	Arunachal Pradesh	Area-I (Rs. 118)	80
		Area-II (Rs. 118)	

1	2	3	4
29	Andaman & Nicobar	Andaman District Rs. 170.00	156-167
		Nicobar District Rs. 181.00	
30	Pondicherry	Rs. 119.00	100
31	Dadra & Nagar Haveli	Rs. 138.00	130
32	Daman & Diu	Rs. 126.00	126
33	Lakshadweep	Rs. 138.00	121
34	Chandigarh	Rs. 174.00	170

Land Acquisition and Rehabilitation Bill

†303. SHRI RUDRA NARAYAN PANY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that recently arable land is being acquired on a large scale throughout the country for the purpose of industrial development;
- (b) whether it is also a fact that grave discontentment has spread among the people therefor;
 - (c) if so, the details thereof; and
- (d) the steps taken and further measures contemplated by Government so far to address this discontentment, agitation, lathi charge, firing, violence and tumult etc. regarding land acquisition throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) to (d) Land and its management are under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State list) of the Seventh Schedule to the Constitution. Acquisition of arable/agricultural land for various Industrial development projects is being done by the concerned State Governments. The Land Acquisition Act, 1894 lays down certain criteria for acquisition of land for public purposes and for companies. Land

[†]Original notice of the question was received in Hindi.